GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:7865 ANSWERED ON:16.05.2000 MEETING OF INTERNATIONAL CRICKET COUNCIL BABUBHAI KHIMABHAI KATARA;CHANDRESH PATEL KORDIA

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether some important decisions have been taken in the meeting of International Cricket Council held recently in London;

(b) if so, the details of the decisions taken therein;

(c) the names of the countries and the participants took part in it; and

(d) the manner in which the decisions are likely to be implemented?

Answer

THE MINISTER OF STATE FOR YOUTH AFFAIRS AND SPORTS

(SHRI TH. CHAOBA SINGH)

(a) to (d): As intimated by BCCI the meeting of Executive Board of International Cricket Council(ICC) was held on May 2-3, 2000. A list of participants is given in the Annexure. The details of decisions taken and implementation thereof are indicated below:

- Official Enquiries will shortly commence in South Africa, have been or are being held in India, England and Australia while the final report of Pakistan's judicial enquiry will be available to ICC within five weeks.

- ICC has asked all Boards to be in readiness to deal with any evidence that will come out of any Enquiry affecting players and others within their jurisdiction.

- A set of stringent penalties including life bans from the sport-will apply forthwith for anyone found guilty of corrupt behaviour.

- The terms of reference of the Code of Conduct Commission provide that all Member countries will cooperate with the Commission. ICC Rules will be amended formally to allow for the suspension from ICC membership –including playing International cricket – of any Member country which does not provide its full cooperation to the Commission.

- Every International player, umpire, referee, team official, administrator and employee will be asked to sign a declaration as a priority stating whether he has or has not been approached to be involved in cricket corruption in any form.

- An independent Anti-Corruption Investigation has been established, and to lead this, ICC will appoint a senior independent experienced person with a legal and/or investigative background such as a member of the Bar or judiciary. That appointment will be made within 2 months.

- A standard registration system will be adopted in order that it is clear that all involved in the sport are advised of and understand the types of behaviour which are unacceptable.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 7865 FOR 16.5.2000

LIST OF PERSONS WHO ATTENDED ICC EXECUTIVE BOARD MEETING IN LONDON ON MAY 2-3, 2000

- Sl. No Name of the person Designation/country represented
- 1. Mr. Jagmohan Dalmiya President, ICC
- 2. Mr. David Richards Chief Executive, ICC
- 3. Mr. Denis Rogers Australia
- 4. Lord Ian Maclaurin England

5. Mr. Raj Singh India

- Dungarpur 6. Sir John Anderson New Zealand
- 7 Mr. Yawaar Saeed Pakistan
- 8. Mr. Percy Sonn South Africa
- 9. Mr. Sidharth Wettimuny Sri Lanka
- 10. Hon. Patrick Rouuseau West Indies
- 11. Mr. Peter Chingoke Zimbabwe 12. Sir Clyde Walcott Chairman, Cricket Committee
- 13. Mr. Ehsan Mani Chairman, Finance & Marketing Committee
- 14. Dr. Ali Bacher Chairman, Development Committee